NATIONAL COMPANY LAW TRIBUNAL
JAIPUR BENCH
(through web-based video conferencing platform)

Item No. 103
IA No. 470/JPR/2022
CP No. (IB)- 53/7/JPR/2022
Under Section 7 of IBC, 2016

In the matter of:

Central Bank of India **.... Financial Creditor/Applicant**

Versus

Accil Corporation Pvt. Ltd. **...Corporate Debtor/Respondent**

Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER
HON'BLE MR. RAJEEV MEHROTRA, TECHNICAL MEMBER

Present Through Video Conferencing: -

For the Applicant : Vikas Kumar, Proxy Counsel
For the Respondent : Vartika Mehra, Adv.

ORDER

Heard Mr. Vikas Kumar, proxy counsel appearing on behalf of the Petitioner/ Financial Creditor and Ms. Vartika Mehra, Adv. appearing on behalf of the Respondent/ Corporate Debtor. Hon'ble Rajasthan High court has stayed the proceedings by order dated 14.10.2022 in S.B. CWP No. 13517/2022. The next date of hearing before the Hon'ble High Court of Rajasthan is 08.12.2023.

List the matter on 10.01.2024.

Sd-
(Rajeev Mehrotra)
Technical Member

Sd-
(Deep Chandra Joshi)
Judicial Member

November 16, 2023

NK